

Bail application no. 958/2020
State Vs. Narender
FIR No. 518/16
PS Subhash Place (CB)
U/s 364A/365/341/120-B/34 IPC

12.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no. 9717537079.

Sh. Praveen Dabas, Advocate for accused/applicant through video conferencing on Webex App.

The report of IO is incomplete in respect to the fact that whether urgent surgery of the patient is required or not.

In these circumstances, let present application be put up alongwith file on 15.05.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

Bail application no. 930/2020
State Vs. Ajay Kumar
FIR No. 119/2020
PS North Rohini
U/s 395/397/411/34/120-B IPC & 25/27/54/59 Arms Act

12.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no. 9717537079.

Sh. Pawan Kumar Gulia, Advocate for accused/applicant through video conferencing on Webex App.

It is submitted on behalf of the applicant/accused that accused is in JC since 49 days. It is further submitted that recovery has already been effected and he is not required for further investigation.

It is submitted on behalf of Ld. APP for the State that TIP proceedings has been refused by the accused person. Out of snatched Rs. 4.7 lacs, total, amount of Rs. 2,01,550/- has been recovered alongwith two country made pistol, four live cartridges, one toy gun, two baseball bat and one hockey. It is further submitted by Ld. APP for the State that Rs. 30.0-00/- and one country made pistol alongwith three live cartridges were recovered from the possession of accused Ajay.

Considering the facts and circumstances and considering the recovery of money alongwith other illegal weapon and considering the nature of offence, I am not inclined to grant the bail to the accused, same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

Bail application no. 944/2020
State Vs. Vikrant Shokeen
FIR No. 518/16
PS Subhash Place
U/s 364A/365/341/120-B/34 IPC

12.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no. 9717537079.

Sh. Praveen Dabas Advocate for accused/applicant through video conferencing on Webex App.

Reply on behalf of IO filed.

It is submitted on behalf of the applicant/accused at bar that accused is in JC since 07.10.2016. It is further submitted that till date total 15 witnesses have been examined including three public witnesses i.e. complainant, victim and father of the victim. It is further submitted that the victim is himself is the main witness in the present matter who has not identified any of the accused person in the present matter and turned hostile. Even the complainant fails to identify the accused person. It is further submitted that there is nothing incriminating in the testimony of father of the victim. Further trial will take considerable time. Accused is suffering since long in the present matter. Father of the victim is suffering from multi organ ailments and his condition is worsened day by day. There is only son in the family and other family members are not supporting the father of the accused person at this time of illness as Covid-19.

It is submitted on behalf of Ld. APP for the State that offence is very serious in nature and as per report of IO accused Vikrant Shokeen was sitting behind the driver seat in which victim was kidnapped. The motorcycle used in the offence has also been recovered. As per record of IO medical condition of the father of the accused has been verified. Further as per report of IO father of accuse

namely Dharampal is a highly diabetic patient with chronic kidney disease and having sugar also.

Keeping in view the over all facts and circumstances of this case and considering that none of the material public witness identified the accused person in the present matter. 15 main witnesses have already been examined and further as per report of IO medical condition of the father of the accused has been verified. Further as per report of IO father of accuse namely Dharampal is a highly diabetic patient with chronic kidney disease and having sugar also.

In these circumstances, accused is admitted to bail subject to furnishing of personal bond in the sum of Rs. 50,000/- with one surety of the like amount before concerned Jail Superintendent. Personal bond and surety bond be furnished to the satisfaction of concerned Jail Superintendent. The bail application stands disposed off accordingly.

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

Bail application no. 945/2020
State Vs. Naveen @ Bhanja
FIR No. 1683/15
PS Mangol Puri
U/s 302/120-B/147/148/149/34 IPC

12.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no. 9717537079.

Sh. Praveen Dabas Advocate for accused/applicant through video conferencing on Webex App.

Reply on behalf of IO filed.

It is submitted on behalf of the applicant/accused that accused is in JC since 15.08.2015. It is further submitted that accused is the only bread earner member of his family and is having one son of six years old only. It is further submitted that son of the accused is seriously ill since the year 2019 and is under treatment in PGI Rohtak and Fortis hospital, Delhi. It is further submitted that at the present time, condition of the son of the accused is worsened and urgent surgery is required.

It is submitted on behalf of Ld. APP for the State that accused Naveen @ Bhanja is criminal and present case is of serious nature. It is further submitted that during the period of interim bail the rivalry gang may attack on him. On these grounds he is not entitled for interim bail.

Keeping in view the over all facts and circumstances that as per report of IO medical condition of the son of accused has been verified. Further as per report of IO he is suffering from serious illness and doctor advised the patient and referred for higher treatment.

In these circumstances, accused is admitted to bail interim bail for 45 days from the date of his release subject to furnishing of personal bond in the sum

of Rs. 50,000/- with one surety of the like amount before concerned Jail Superintendent. Personal bond and surety bond be furnished to the satisfaction of concerned Jail Superintendent. If he is not able to furnish the surety bond, he be released on furnishing personal bond only to the satisfaction of concerned Jail Superintendent. The bail application stands disposed off accordingly. It is further clarified that all the police officials as well as concerned parties are at liberty to move appropriate application for cancellation of interim bail in case the accused person found involved in any illegal activities. Further accused is directed to furnish one mobile number within his reach before the concerned Jail superintendent as well as all the IOs and will keep that always in "switch on" condition "24 hours".

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

Bail applications no. 946/20, 948/20, 950/20, 947/20, 949/20, 951/20, 952/20, 956/20, 953/20 (All of accused Deepak Dabas)

FIR No. 217/16, PS Begum pur, 76/20 PS Aman Vihar, 463/20 PS Vijay Vihar, 102/16 PS Begum Pur, 69/19 PS Begumpur, 67/20 PS Kanjhawala, 110/12 PS South Rohini, 415/19 PS Kanjhawala, 791/15 PS Kanjhawala (applicant in all application is Deepak Dabas)

12.05.2020.

The present interim bail applications heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no. 9717537079.

Sh. Gajraj Singh, Advocate for accused/applicants through video conferencing on Webex App.

It is submitted on behalf of the applicant/accused that the accused in most of the FIR is impleaded as conspirator only and was in JC at the relevant time and there are no direct evidence against the accused person in most of the matters. It is further submitted that in matter FIR No. 110/12 PS South Rohini, FIR No. 791/15, PS Kanjhawala, FIR No. 463/16 PS Vijay Vihar, FIR No. 102/16 PS Begumpur, FIR No. 217/16 PS Begumpur, he has already remained in JC more than 4 years and as per latest guidelines he is entitled to be released on interim bail. It is further submitted by counsel for accused person that accused wants to get married the said girl since long and for the same purpose he has already moved an application before the court of Ld. ACMM on 01.09.2019 which was not allowed. It is further submitted by counsel for accused person that accused is having all the rights to get married to the girl of his choice at any time and since out of couple only accused person is in JC, it is in the interest of justice that he be released on bail to get married since the girl had already given him last warning to get married with her or she will walk away from his life.

It is submitted on behalf of Ld. APP for the State that accused person is involved in many cases of serious of nature. He may threaten the witnesses and

tamper with the evidence if he be released on bail. Ld. APP for the State further submitted that he has been previously involved in many cases. Previous involvement record is annexed with some of the reports filed by the IO. It is further pointed out by Ld. APP for the state in the past also he has also he has escaped police custody.

Keeping in view the over all facts and circumstances of this case, I am of the considered opinion that he has every right to get married. In many cases accused was not directly involved and he has impleaded as conspirator only and there are no incriminating evidence against him. Considering the conduct of accused that he has applied for parole in the past for the same purpose and considering the facts and circumstances that he is waiting since long to get marry with the said girl, I am of the considered opinion that he has proved fairly to be released on interim bail as prayed for.

In these circumstances, accused is admitted to bail interim bail for 45 days from the date of his release subject to furnishing of personal bond in the sum of Rs. 50,000/- with one surety of the like amount before concerned Jail Superintendent. Personal bond and surety bond be furnished to the satisfaction of concerned Jail Superintendent. The bail application stands disposed off accordingly. It is further clarified that all the police officials as well as concerned parties are at liberty to move appropriate application for cancellation of interim bail in case the accused person found involved in any illegal activities. Further accused is directed to furnish one mobile number within his reach before the concerned Jail superintendent as well as all the IOs and will keep that in "switch on" condition "24 hours".

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

State Vs. Monu Sangwan
FIR No. 904/19
PS Sultan Puri
U/s 307 IPC & 25/27 Arms Act

12.05.2020.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no. 9717537079.

Sh Himanshu Advocate for accused/applicant through video conferencing on Webex App.

It is submitted by Ld. Counsel for the applicant at bar that he wishes to withdraw the present application. Accordingly, the present application is treated as withdrawn. The present application is disposed off accordingly.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

State Vs. Ratnesh
FIR No. 56/20
PS Rani Bagh
U/s 363/376 IPC

12.05.2020.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no.
9717537079.

Sh Kuldeep Singh Advocate for accused/applicant in person.

Considering the report filed on behalf of IO and at the request of Ld.
Counsel, let IO be summoned alongwith custody warrant for 13.05.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

Bail application no. 955/2020
State Vs. Sheelu
FIR No. 791/2017
PS Sultan Puri
U/s 365/364A/302/411/120-B IPC

12.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no. 9717537079.

Sh Deepak Kumar Dahiya Advocate for accused/applicant through video conferencing on Webex App.

It is submitted by Ld. Counsel for the applicant/accused at bar that he wishes to withdraw the present bail application.

Considering the submissions, the present bail application is disposed off as withdrawn.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

Bail application no. 954/2020
State Vs. Manish @ Golu
FIR No. 391/20
PS Raj Park
U/s 188/269/270/186/353 IPC & 25 Arms Act
& 20 (b) (ii) (C) NDPS Act

12.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no. 9717537079.

Sh. Harish Kumar, Advocate for accused/applicant through video conferencing on Webex App.

It is submitted on behalf of the applicant/accused that accused was arrested on 05.05.2020 from his house itself. It is further submitted by Ld. Counsel that he is having video of the same also. It is further submitted that previously there is involvement of the accused person only in some fighting matters. No criminal case of similar nature is pending against the accused person at any point of time. It is further submitted that the wife of the accused is pregnant.

It is submitted on behalf of Ld. APP for the State that accused person was chased and nabbed alongwith a bag containing cannabis (ganja) like substance from smell around 1050 grams and a country made loaded pistol with one separate live cartridge. It is further submitted by Ld. APP for the State that accused is previously involved in many cases. Previous involvement report is annexed with the report filed by the IO.

Keeping in view the over all facts and circumstances of this case and considering the report filed on behalf of IO and submissions advanced by Ld. APP for the State and also considering the nature of offence, I am not inclined to grant the regular bail to the accused person at this stage and the same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

Bail application no. 959/2020
State Vs. Yogesh
FIR No. 499/19
PS PS Kanjhawala
U/s 498A/306/34 IPC
12.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no. 9717537079.

Sh. Neeraj Sharma Advocate for accused/applicant through video conferencing on Webex App.

The reply has filed by the IO.

It is submitted on behalf of the applicant/accused that there are five co-accused persons in the present matter. Other four accused persons have already been granted interim protection by way of anticipatory bail. It is further submitted that the parents of the accused person are senior citizen and accused is husband of the victim person. It is further submitted that since 2015 till 2019 there is not any complaint against the accused person. It is further submitted that there is no direct allegation against the husband in the chargesheet.

It is submitted on behalf of Ld. APP for the State that all the family members were present at home when the deceased committed suicide. Further instead of calling the police, husband of decease tampered with the crime scene by cutting the chhuni of deceased.

Keeping in view the over all facts and circumstances of this case that all the family members were present at home when the deceased committed suicide. Further instead of calling the police, husband of decease tampered with the crime scene by cutting the chhuni of deceased creates strong doubt over the conduct of husband of the deceased.

In these circumstances, I am not inclined to allow the present bail application and same is hereby dismissed.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

Bail application no. 957/2020
State Vs. Sandeep Chillar
FIR No. 452/17
PS Kanjhawala
U/s 302/307/201/120-B/34 IPC & 25/27/54/59 Arms Act

12.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no. 9717537079.

Sh. Madan Kumar Jha Advocate for accused/applicant through video conferencing on Webex App.

Reply on behalf of IO filed.

It is submitted on behalf of the applicant/accused at bar that date of incident was 28.12.2017 and FIR was registered on 29.12.2017. The accused person has not been named in the FIR. It is further submitted that even the name of the accused is not mentioned in the MLC report also. Accused person was not named even in the complaint filed by the father of the injured on 01.01.2018. It is further submitted that position of the accused person is not shown in the siteplan also. It is further submitted that PW3 Kuldeep and PW12 Sandeep Rathi also do not assign any role of the present accused in their testimony. Even PW6 Himanshu only alleged that the present accused has abused him alongwith other persons. It is further submitted that no specific role has been assigned even by PW6 Himanshu. The statement of PW6 was recorded at a delay of 15 days on 12.01.2018 u/s 161 Cr.P.C, despite the fact that PW6 was very well aware regarding incident and he has disclosed the involvement of other accused person in his statement to his father on 31.12.2017 itself.

It is submitted on behalf of Ld. APP for the State that offence is of very serious in nature. The accused was present on the spot. Moreover, co accused Brijender @ Binder was granted bail by Ld. Sessions Court Rohini on the ground of

treatment of his wife, however, he has jumped the bail and declared PO. It is further submitted by Ld/ APP for the State that complainant and victim family are also residing in the proximity of applicant/accused Sandeep Chhillar.

Keeping in view the over all facts and circumstances of this case, no specific role has been assigned by any public witness to accused Sandeep Chhillar. Further medical documents of Smt. Rajwati Devi attached with the bail application has also been verified from concerned doctor and considering the fact that he is in JC since long, present application is hereby allowed on furnishing of personal bond in the sum of Rs. 50,000/- with one surety of the like amount to the satisfaction of concerned Jail superintendent. The application stands disposed off accordingly. It is further ordered that accused/applicant will not try to influence or threaten the victim or any other public witness concerned with the present case in any manner.

(DEVENDER NAIN)

Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

Bail application no. 905/2020
State Vs. Md. Afsar
FIR No. 26/11
PS Ashok Vihar
U/s 302/396/412/120-B/34 IPC

12.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no. 9717537079.

Sh. Kundan Kumar Advocate for accused/applicant through video conferencing on Webex App.

As per the report, IO seeks some more time to clarify the medical documents filed on behalf of the applicant.

In these circumstances, at request of Ld. Counsel, put up for consideration on 15.05.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

Bail application no. 906/20
State Vs. Narayan
FIR No. 326/16
PS Bharat Nagar
U/s 302/307/147/148//34/506 IPC

12.05.2020.

The present bail application heard through video conferencing in terms of directions issued by Hon'ble High Court of Delhi and office of Ld. District Judge due to Covid-19 situation.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no. 9717537079.

Sh. Kundan Kumar Advocate for accused/applicant through video conferencing on Webex App.

Reply on behalf of IO filed.

As per the report, IO seeks some more time to clarify the medical documents filed on behalf of the applicant.

In these circumstances, at request of Ld. Counsel, put up for consideration on 15.05.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020

State Vs. Amit & Ors.
FIR No. 246/2020
PS Sultan Puri
U/s 363/376D/377/34 IPC & 6 POCSO Act

12.05.2020.

Fresh chargesheet is received. It be checked and registered.

Present: Sh. Pankaj Ranga, learned Addl. PP for State with HC Vikas mobile no.
9717537079.

IO SI Geeta in person.

Accused are stated to be in JC.

Put up for consideration on 13.07.2020.

(DEVENDER NAIN)
Duty Judge/ASJ-05/(N-W)
Rohini Courts, Delhi/12.05.2020